

**Krishna Waters for Rayalseema**

\*187. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Krishna waters are going to be utilised to irrigate lands in Rayalseema; and

(b) if so, the areas to be irrigated?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). Proposals for utilisation of Krishna waters in the Rayalseema area for irrigation have not so far been received from the Government of Andhra Pradesh.

SHRI P. RAJAGOPAL NAIDU: You kindly see (b) part of the question—if so, the areas to be irrigated? What are the proposals?

MR. SPEAKER: Unless the proposal is there, how can he answer it? He cannot answer it. There is no proposal.

SHRI P. RAJAGOPAL NAIDU: Is it a fact that Madras Government is opposed to open channel system to carry water to Madras and thereby objecting to irrigation of areas in Rayalseema

SHRI SURJIT SINGH BARNALA: Carrying of water to Madras city, you mean? Sir, for Madras city, only 15 TMC of water is to be supplied. There has been an agreement between these four States. For three States—Maharashtra, Karnataka and Andhra Pradesh—they have agreed to supply 5 TMC of water each. For Madras, it is 15 TMC and that water is to be taken from an open channel.

SHRI P. RAJAGOPAL NAIDU: Whether the Central Government is insisting upon carrying this water to irrigate even Chittoor District.

SHRI SURJIT SINGH BARNALA: No, Sir. The water that is to be supplied to Madras city is not used for irrigation at all and we have to see that it is not used for irrigation.

SHRI P. RAJAGOPAL NAIDU: Here he has said that on proposals have been received from Andhra Pradesh Government. How then the Central Government says that it is not for irrigation?

SHRI SURJIT SINGH BARNALA: He is mixing up the question. Earlier he had put the question regarding water supply to Madras city. I told him that for Madras, there has been an agreement to take 15 TMC water to Madras city.

SHRI P. RAJAGOPAL NAIDU: It is not my question. That is only a supplementary question. My original question was with regard to irrigation of lands in Rayalseema.

MR. SPEAKER: That he has answered: no proposal has come.

SHRI P. RAJAGOPAL NAIDU: But he has said in the answer to my supplementary question that no irrigation is going to be allowed.

MR. SPEAKER: No, he never said that. He said that in Madras it was not for irrigation, but it was for drinking purposes. Otherwise, he said no proposal is before us.

SHRI P. RAJAGOPAL NAIDU: Whether that water is to be allowed to irrigate Rayalseema areas or not. That is my question.

MR. SPEAKER: You must await the proposal. How can he say that now? The Andhra Pradesh Government must have sent the proposal.

SHRI P. VENKATASUBBAIAH: Has the attention of the Government been drawn to the fact that the then Chief Minister of Andhra Pradesh had openly stated that the diversion of Krishna water is being linked up was supply of water to Madras city

through Krishna and irrigation is also going on? He said that this matter was being referred to the Central Government. If that is so, may I know whether any such proposal has been received from the State Government and at what stage the matter is because, time and again, the Chief Minister of Andhra Pradesh has given a commitment to the people of Rayalseema that this water from Krishna which is going to be supplied to Madras city for drinking purposes will be utilized to irrigate the drought affected areas of Rayalseema? If that is so, may I know from the hon. Minister whether he can contact the Chief Minister and enquire from him whether he has made such a commitment or not?

**SHRI SURJIT SINGH BARNALA:** As I had earlier submitted, the water is being supplied for drinking purposes to Madras city and not to be utilized for irrigation at all. And this was the agreement reached. I was in that meeting when the agreement was reached amongst four States; and in fact, we had ensured that Centre will see to it that none of these waters is used for irrigation purposes, because there was an objection from the various states.

**SHRI P VENKATASUBBAIAH:** I have put a specific question. There are two issues in this matter. One is the supply of water from Krishna to Madras city. Another is diversion of Krishna water through the same source for irrigation of drought affected areas of Rayalseema. The Chief Minister has openly committed himself about it. I have put a specific question. Whether it has been brought to his notice. If that is so, whether he will enquire from the Chief Minister and let us know in this House about it.

**SHRI SURJIT SINGH BARNALA:** As I have stated earlier, this water..

**MR. SPEAKER:** What he wants to know is whether you have received

any proposal from the Chief Minister about irrigating Rayalseema or whether you will make an enquiry.

**SHRI SURJIT SINGH BARNALA:** No communication has been received from the Chief Minister for taking water for irrigation through this channel. In fact, a clause in the Agreement was that 'the Central Government will make arrangements to inspect the system during operational stages and ensure that the withdrawal of water into this supply system from Srisailem does not exceed 15 TMC in a water year and that the system is utilised only for water supply to Madras City and not for any other purpose'.

**SHRI M. RAM GOPAL REDDY:** Our Chief Minister has agreed to give 5 TMC to Madras for drinking purposes from our side—the total is 15 TMC. When the Chief Minister, a responsible leader of the State, has committed to the people of Rayalseema, which is a drought-affected area and which is a famine area, I want to know whether some water can be spared for Rayalseema or not. If no communication has been received from the State Government, in view of the questions being raised on the floor of the Lok Sabha, will the Minister write to the State Government asking for its views?

**SHRI SURJIT SINGH BARNALA:** The Krishna Water Disputes Tribunal has decided in May 1976 on the shares of the various States. The water to be utilised by the various States has been defined and has been mentioned by the Tribunal. Within that limit, they have to utilise the water; they cannot exceed that limit.

**DR. SUBRAMANIAM SWAMY:** Arising out of the replies given by the Minister is this question. I would like to ask him, in view of the fact that there is such a great deal of shortage of drinking water particularly in Tamil Nadu and Andhra Pradesh,

what is the state of progress and what is the latest position on linking of rivers so that the distribution of water may be more equitable.

MR. SPEAKER: That does not arise out of this Question.

SHRI V. ARUNACHALAM: I understand that there are some forces which are trying to utilise water against the terms and conditions of the Agreement which has been reached between the two States. I want to have a categorical assurance from the hon. Minister in this regard. Will the Government come forward to give the assurance that the scheme will be implemented without any diversion or deviation from the conditions of the Agreement which has been reached?

SHRI SURJIT SINGH BARNALA: The Agreement has been reached between the States, and that has to be honoured in that very form.

#### Decentralisation of DDA

\*189. SHRI M. RAM GOPAL REDDY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is a proposal to decentralise DDA; and

(b) if so, the details thereof?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किकर) : (क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

श्री एम० रामगोपाल रेड्डी : प्रश्न क्यों नहीं उठता है, प्रश्न उठता है क्योंकि अगर इस का डिसेण्डलाइजेशन नहीं करेंगे

तो इस पर जो 1 करोड़ 50 लाख रुपया हर महीने इस्टाब्लिशमेंट पर खर्च हो रहा है, वह होता रहेगा। मैं मंत्री जी से जानना चाहता हूँ कि डिसेण्डलाइजेशन करने से इस में कुछ खर्च कम होगा और काम इफी-शियेंटली चलेगा या नहीं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : यह आप की तजवीज है, सवाल नहीं है लेकिन मैं आप से यह अर्ज कर दूँ कि जहाँ तक इस के कार्य को स्ट्रीमलाइन करने का ताल्लुक है, एक प्राफिशियल कमेटी बनाई गई है, जो इन तीन, चार चीजों पर गौर कर रही है :

(1) To make an over-all assessment of the functioning and activities of the DDA.

(2) To examine how far the Authority has been able to meet the objectives for which it was set up; and

(3) To assess the relationship of the Authority with other external agencies such as Delhi Administration, Municipal Corporation of Delhi etc.

श्री एम० रामगोपाल रेड्डी : इस को डीसेण्डलाइज करने से ज्यादा फायदे होगा, क्योंकि मुपरविजन में भी आसानी हो जायेगी। क्या मंत्री महोदय इस पर पुनः विचार करेंगे ?

श्री सिकन्दर बख्त : आनरेबल मेम्बर अपनी तजवीजें हमें लिख कर भेज दें। हम उन्हें देख लेंगे।

SHRI MOHD. SHAFI QURESHI: The Hon. Minister has stated that he has formed a Committee to go into